

(b) No statistics are maintained in respect of applications received for out-of-turn allotment.

(c) No, Sir.

(d) Does not arise in view of 'c' above.

(e) 67 Central Government employees were provided accommodation during the year January, 94 to December 94 from quota meant for officials appointed against 3% quota meant for physically handicapped persons and cases of TB, Cancer & Heart ailments based on the recommendation of the Special Accommodation Committee, which among others, has specialists from medical profession as its members.

(f) The applications for adhoc allotment on medical grounds are place below for Special Accommodation Committee after proper scrutiny and hence no further enquiry is considered necessary.

Encroachment of Public Land

2552. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to refer to the answer given to USQ 4041 dated 24.3.93 regarding encroachment on public land and state :

(a) whether the High Court of Delhi has given any orders/directions on the report submitted to it by MCD prepared in accordance with its direction; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) and (b) The information in being collected and will be laid on the Table of the Sabha.

Amount Provided Under NRY to Bihar

2553 SHRI RAMDEW RAM : Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state :

(a) the amount provided to the Bihar Government for the implementation of Nehru Rozgar Yojana in various districts of the state; and

(b) the details thereof, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGOM) : (a) The Amount provided to the Bihar Government for implementation of Nehru Rozgar Yojana since inception is Rs.3908.11 lakhs.

(b) The funds are directly released to States/UTs as per incidence of Urban poverty and not district-wise.

Counter Guarantee on Projects

2554. SHRI SURENDRA PAL PATHAK : Will the Minister of POWER be pleased to state :

(a) the details of power projects being set up under

the private sector for which Government have provided counter guarantee;

(b) whether this guarantee has been provided in view of the disputed Dabhol Power Project of Maharashtra;

(c) if so, the details in this regard; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAJI PATEL) : (a) Government of India have in principle, decided to extend Government of India counter guarantee to the following 8 Fast Track Projects :

- 1.* Dabhol CCGT (695 MW) of Maharashtra.
- 2.* Ib Valley TPS Units 3&4 (2X210 MW) of Orissa.
3. Jegurupadu GBPP (216 MW) of Andhra Pradesh.
4. Godavari GBPP (208 MW) of Andhra Pradesh.
5. Visakhapatnam TPS (1000 MW) of Andhra Pradesh.
6. Zero Unit (250 MW) at Neyveli in Tamil Nadu.
7. Mangalore TPS (1000 MW) of Karnataka.
8. Bhadravati TPS (1072 MW) of Maharashtra.

* counter guarantee has already been signed.

(b) No, Sir.

(c) Does not arise.

(d) To instill confidence among the prospective investors about the private power policy, Government of India has inter-alia decided to extend GOI counter guarantee to State guarantee for State Electricity Boards (SEBs) payment obligations to private generating companies in case of 8 out of 9 initial projects cleared from foreign investment angle.

[Translation]

Mining in Gujarat

2555. SHRI N.J. RATHVA : Will the Minister of MINES be pleased to state :

(a) the steps being taken by the Government for mining the new reserves of Diamond and Gold particularly in the tribal districts of Gujarat;

(b) whether any scheme is going on to impart technical training in mining work particularly in the tribal districts of the state; and

(c) if so, the details thereof and if not, whether the Government propose to introduce any such scheme?

THE MINISTER OF STATE OF THE MINISTRY OF